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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

\+ CS(COMM) 1006/2025, I.A. 29215/2025

NAYARA ENERGY LIMITED .....Plaintiff

Through: Mr. Anukrit Gupta, Mr. Dev Singh, Advs.

versus

SAP INDIA PRIVATE LIMITED & ANR. .....Defendant

Through: Mr. Madhav Suri and Ms.Akanksha Singh, Advs. for D-2.

CORAM:
JOINT REGISTRAR (JUDICIAL) SH. KISHOR KUMAR (DHJS)

O R D E R

% 24.11.2025

Matter is taken up through physical hearing as well as video conferencing.

I.A. 29215/2025 (u/S. 151 CPC r/w Sec. 5 of Limitation Act filed by plaintiff)

In view of the contents mentioned in the application, the same is allowed and Rejoinder is taken on record. **I.A. stands disposed off.**

Be fixed for further hearing on 13.01.2026, date already fixed.

KISHOR KUMAR (DHJS)
JOINT REGISTRAR (JUDICIAL)

NOVEMBER 24, 2025/sm

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